

### Drinking Water Facilities in Orissa

5559 SHRI RADHAKANTA DIGAL : Will the Minister of AGRICULTURE be pleased to state :

(a) the number of problem villages in Orissa that have been provided drinking water facilities as on 31st December, 1985;

(b) how many problem villages are still left without adequate water supply in Orissa;

(c) how many more problem villages in Orissa are expected to be supplied with drinking water facilities by the end of the Seventh Plan; and

(d) the details thereof ?

THE MINISTER OF AGRICULTURE ( S. BUTA SINGH ) : (a) to (d). There are 23616 Problem Villages in Orissa at the beginning of the ixth Plan, out of which 22357 Problem Villages have been covered during the Sixth Plan period and 1259 villages have spilled over to Seventh Plan. A survey during 1984-85 has identified 15144 villages as villages and the total number of problem villages to be covered during the Seventh Plan is 16,403. During 1985-86, 2268 Problem Villages were covered upto December, 1985. The Seventh Plan aims at providing adequate drinking water facilities to the rural population.

### Second Green Revolution

5560. PROF. K.K. TEWARY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are planning for ushering in a second green revolution in the country; and

(b) if so, the details thereof and the time by which the plans will be implemented ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) and (b). Yes, Sir. Productivity and production of crops of oilseeds, pulses, coarsegrains, paddy, wheat, cotton etc. will be stepped up and stabilised during the 7th Five Year Plan through area approach and crop-oriented production programmes.

### Norms for Telecast of Important programmes and Public Functions

5561. SHRI ANOOPCHAND SHAH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Bombay Doordarshan is not following the norms prescribed for the coverage of local news and functions; and

(b) the norms to cover the important programmes and public functions in a local news at Bombay Doordarshan ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) :

(a) and (b). All Doordarshan Kendras, including the one at Bombay, have been given specific guidelines on news policy in order to ensure objectivity, impartiality and accuracy of their newscasts. Basic features of these guidelines are indicated below :

- i) The reporting of the news has to be factual, accurate and objective and only such views as make news should find a place in news broadcasts.
- ii) Each news story should be judged strictly on the basis of its news value.
- iii) In selection of news, AIR and Doordarshan should be guided by the highest possible professional standards.
- iv) News should be treated factually and objectively and where necessary background to the events and happenings should be provided to help place such events and happenings in proper perspective.
- v) News should satisfy the highest criteria of accuracy and responsibility.
- vi) People's participation in developmental activities as also significant work being done by voluntary agencies should be duly highlighted
- vii) The style and method of news reporting should reinforce the funda-

mental principles of national policies, including territorial integrity, national integration, secularism, maintenance of public order and upholding the dignity and prestige of Parliament, State Legislatures and the Judiciary.

viii) Ministerial statements and policy matters, particularly those of the Prime Minister, and implementation of Government Programmes should be given proper place in the news. The focus should be on information rather than on individuals.

ix) In reporting on political controversies, the broadcast media should be guided by objectivity and fair play. Due representation of differing views should be the aim.

x) In the choice of international events, the objective should be to keep the people informed of world developments.

#### Central Assistance for Urban water supply

5562. SHRI VAKKOM PURUSHOTHAMAN : Will the Minister of URBAN DEVELOPMENT be pleased to state whether Union Government propose to consider provision of Central Assistance and centrally sponsored programme for urban water supply in Kerala as in the case of rural water supply ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : No, sir.

#### Non-payment of salary to employees of Samachar Bharati

5563. SHRI PRAKASH V. PATIL : Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that the employees of Samachar Bharati and Hindustan Samachar are not getting their salary and both the organisations are on the verge of closure;

(b) whether Government have gone into the problems faced by each of the two organisations and if so, the details thereof; and

(c) whether there is any possibility of Government coming to their rescue ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : (a) As per information received from Delhi Administration, the employees of Samachar Bharati and Hindustan Samachar have not been paid salary from August, 1985, and January, 1986 respectively, due to financial difficulties faced by the agencies.

(b) and (c). Government is aware of the problems faced by these two organisations and is making all possible efforts to safeguard the interests of the employees.

#### Value payable for land notified under the Land Acquisition Act

5564. SHRI MOHD. MAHFOOZ ALI KHAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether value payable in respect of land notified under Section 7 of the Land Acquisition Act, 1894 is based on the true market value and is in relation to the budgetary provision before a declaration under Section 5 of the Act is made; and

(b) if not, on what basis the value payable in respect of land notified under Section 7 of the Act is made ?

THE MINISTER OF AGRICULTURE (S. BUTA SINGH) : (a) and (b). Section 5 of the Land Acquisition Act, 1894 does not relate to declaration of land for acquisition nor does Section 7 of the said Act relate to notification for acquisition of land. Either the whole or part of the land notified under Section 4 is declared under section 6 for acquisition followed by a direction under section 7 to Collector to take order for the acquisition of the land.

The compensation payable is not dependent upon or related to the budgetary provision. In determining the amount of compensation, the matters to be taken into consi-